

**Appointment of Commissions of Inquiry**

**483. SHRIMATI MRINAL GORE:  
DR. BAPU KALDATE:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have appointed a number of commissions of investigations to enquire into charges against the Chief Ministers of dissolved State Assemblies in States;

(b) if so, the names of the commissions, their terms of reference; and

(c) the names of the Chief Ministers against whom such commissions are appointed?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) No, Sir. Memoranda of allegations were received against a number of former Chief Ministers of States in which State Assemblies were dissolved recently. For examining the question whether it is necessary, *prima facie*, to appoint Commissions of Inquiry in respect of those matters, the allegations have been referred to the concerned Governors for ascertaining facts.

(b) and (c). Do not arise.

**Alleged Interference by State Ministers in Karnataka High Court**

**484. SHRIMATI MRINAL GORE:**  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Chief Justice of Karnataka High Court has alleged interference by State Ministers;

(b) whether the Chief Justice has recently communicated the names of the State Ministers to Government; and

(c) the steps taken by Government to prevent such actions of the State Ministers?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) Yes, Sir.

(b) No, Sir.

(c) Courts have adequate powers under the Law, like the Contempt of Courts Act, to deal with any interference.

**Meeting with Rebel Naga Leader Mr. A. Z. Phizo**

**485. SHRIMATI MRINAL GORE:  
SHRI K. MALLANNA:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to meet the self-exiled rebel leader of Nagas, Mr. A. Z. Phizo;

(b) if so, whether there has been any discussion with Mr. A. Z. Phizo; and

(c) the main points of the talks?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) to (c). In response to a request made by Shri A. Z. Phizo, the Prime Minister has agreed to meet him during his current visit to U.K. The meeting was to take place on the evening of the 14th June, 1977 in London. Details have not yet been received.

**Suicide by an Individual at Wardha against Imposition of Emergency**

**486. SHRIMATI MRINAL GORE:**  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Shri Prabhakar Sharma committed suicide at Wardha as a protest against the imposition of internal emergency; and

(b) if so, the facts of the incident?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) and (b). Shri Prabhakar Sharma aged 66, and artist and social worker, had neglected his health and was suffering from a chronic stomach ailment. Emotional by nature, he was critical of the 'Emergency' and is said to have expressed his intention to end his life. He committed suicide by burning himself on the night of 13/14-10-1976. While it cannot be said with any definiteness that he was driven to suicide by the 'Emergency', it is apparent that his reaction to the 'Emergency' was a contributory cause to his state of unhappiness, leading to the tragedy.

#### Dismissal of Government Employees during Emergency

487. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many Central Government employees have been dismissed or removed from service under Article 311 of the Constitution during emergency;

(b) how many employees have been made to retire before attaining 58 years during the same period; and

(c) how many of them were involved in lawful trade union activities?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) On the assumption that what the Honourable Member has in mind is proviso (c) to Article 311 (2) of the Constitution, 71 Central Government employees were dismissed or removed from service during the internal emergency by invoking the above mentioned proviso of the Constitution.

(b) 5477 Central Government employees were made to retire before attaining 58 years of age during the said period in accordance with Fundamental Rule 56(j).

(c) Lawful trade union activities are not prohibited under the Conduct Rules applicable to the employees

concerned and, therefore no one is penalised specifically for taking part in lawful trade union activities.

#### Dissolving of nine State Assemblies

488. SHRI B. C. KAMBLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the facts leading to the reported delay of signing the proclamations of action by the Union Government of dissolving the nine State Assemblies and holding elections there by the Vice-President, acting as President, Hon'ble B. D. Jatti; and

(b) what clarifications of information if any, had been called by the Vice-President, acting as President?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) and (b). On the evening of 29th April, 1977 the Government of India considered the situation obtaining, in the States of Bihar, Haryana, Himachal Pradesh, Madhya Pradesh, Orissa, Punjab, Rajasthan, Uttar Pradesh and West Bengal. On the same day, the proposal to issue a Proclamation under Article 356 of the Constitution in relation to each of these States dissolving the State Assemblies was placed before the Vice-President acting as the President. The Vice-President sought clarifications on the Constitutional implication which were furnished in the course of personal discussion by me and the Law Minister. The Vice-President, acting as President was pleased to issue the Proclamations and Orders on the evening of 30th April, 1977.

#### Use of I.A.F. Planes by former Prime Minister and her Family Members

489. SHRI JYOTIRMOY BOSU: Will the Minister of DEFENCE be pleased to state:

(a) total mileage and flying hours covered by I.A.F. planes and helicop-